

(a) whether attention of Government has been drawn to the news item appearing in the Bareilly edition of daily 'Jagaran' dated 19th and 20th January, 1990 under the caption "nakli ya Kharab Davaon ka Giroh Sakriya" stating that the insects and ants had been found in the bottles of glucose and vials of injections:

(b) if so, the facts thereof; and

(c) the action being taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD): (a) to (c). the information is being collected and will be laid on the table of the Sabha.

Raising of Jhuggies in Lawrence Road Industrial Area

6480. SHRI R.N. RAKESH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether a large number of new jhuggies have been raised in Lawrence Road industrial area, New Delhi;

(b) if so, the steps taken by Government to prevent such raising of Jhuggies;

(c) whether government propose to conduct a detailed enquiry into the matter and get the jhuggies removed; and

(d) if so, when and if not, the reasons therefor?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) No fresh jhuggies have been raised on Delhi

Development Authority's land in Lawrence Road Industrial Area. However, some new jhuggies are reported to have come up on land belonging to the Railways.

(b) to (d). Firm policy of the government is not to permit fresh encroachments and to take immediate steps for their removal. Control Rooms have also been set up by the local agencies to facilitate prompt reporting of encroachment by public. In view of these steps Government do not consider a separate inquiry necessary.

[English]

Promotion of Edible Oil Industry

6481. SHRIMATI BASAVA RAJESWARI: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether Union Government propose to constitute working group for the promotion of edible oil industry in the group for the promotion of edible oil industry in the country as demanded by States of Karnataka and West Bengal;

(b) if so, the action taken thereon;

(c) the number of edible oils units functioning in the country, State-wise; and

(d) the steps being taken to promote edible oil units in the States;

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA):

(a) No such proposal has been received.

(b) Question does not arise.

(c) A statement is enclosed.

(d) As a matter of policy, edible oil units are allowed to be set up in the states having

regard to certain broad parameters like availability of the raw materials, modernisation of equipments and processes, need for development of backward areas and remov-

ing regional imbalances, etc. New units are also generally subject to a number of benefits in respect of loans from the financial institutions, sales tax, etc.

STATEMENT

S.No.	State	Units Licensed Under I (D & R) Act	Units Licensed under SEO Control Order
1	2	3	4
1.	Andhra Pradesh	37	20
2.	Arunachal Pradesh	-	-
3.	Assam	1	-
4.	Bihar	1	1
5.	Goa	1	-
6.	Gujarat	58	64
7.	Haryana	4	3
8.	Himachal Pradesh	-	1
9.	J & K	-	-

S.No.	State	Units Licensed Under I (D & R) Act	Units Licensed under SEO Control Order
1	2	3	4
10.	Karnataka	33	12
11.	Kerala	5	-
12.	Madhya Pradesh	27	26
13.	Maharashtra	71	27
14.	Manipur	-	-
15.	Meghalaya	-	-
16.	Mizoram	-	-
17.	Nagaland	-	-
18.	Orissa	4	2
19.	Punjab	20	3

S.No.	State	Units Licensed Under I (D & R) Act	Units Licensed under SEO Control Order
1	2	3	4
20.	Rajasthan	12	3
21.	Sikkim	-	-
22.	Tamil Nadu	19	6
23.	Tripura	-	-
24.	Uttar Pradesh	29	4
25.	West Bengal	10	2
26.	A & N Islands	-	-
27.	Chandigarh	-	-
28.	D & N Haveli	-	-
29.	Delhi	1	-

S.No.	State	Units Licensed Under I (D & R) Act	Units Licensed under SEO Control Order
1	2	3	4
30.	Daman	-	-
31.	Diu	-	-
32.	Lakshadweep	-	-
33.	Pondicherry	2	-